

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 758 of 2018**

**IN THE MATTER OF:**

**Rajesh Dinanath Dabhade**

**...Appellant**

**Vs.**

**Jumbo Tanks & Equipments Pvt. Ltd. & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Apoorv Shukla, Advocate.**

**ORDER**

**06.12.2018—** Learned counsel for the Appellant submits that the parties having settled the matter and he has been asked by the Appellant to withdraw the appeal. In this circumstances, we allow the prayer without any liberty to challenge the same very impugned order before this Appellate Tribunal.

The appeal stands disposed of as withdrawn.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

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